

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
16-04-2024 AT 10:30 AM**

**CP(IB) No. 301/9/HDB/2020
AND
IA (IBC) 518/2024 in CP(IB) No. 301/9/HDB/2020
u/s. 9 of IBC, 2016**

IN THE MATTER OF:
CYMK Inks LLP

...Operational Creditor

AND

Lotus Poly-Packs Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 518/2024

Learned Counsel Mr Maharshi Viswaraj, for Respondent No.1 present physically.
Learned Counsel Mr Manav Gecil Thomas, for Respondent No.2 present through
Video Conference.

Mr Zitendra Rao, Resolution Professional (Erstwhile) present physically.

Matter passed over.

Matter called again. Learned Counsels for both sides represented that the
members of CoC have agreed to pay one month remuneration and expenses of
Resolution Professional (Erstwhile). Learned counsels for both sides requested
time so that matter can be resolved amicably. At request two weeks' time granted
for resolving the issues amicably. Call on 30.04.2024.

**Sd/-
MEMBER (T)**

**Sd/-
MEMBER (J)**